

वित्त मंत्री (श्री लि० त० कुण्जमाधारी):
(क) प्रौर (ख). सूचना एकदही की आ
रही है प्रौर सदन में रख दी जायेगी ।

Upper Wardha Irrigation Project

142. Shrimati Vimla Desmukh: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Maharashtra have sent to the Central Government the "Upper Wardha Irrigation Project" scheme for sanction;

(b) the total cost of the project; and

(c) the prospects of its being considered for inclusion in the Fourth Five Year Plan?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) The estimated cost of the project is Rs. 13.05 crores.

(c) The list of projects to be included in the Fourth Plan is yet to be finalised.

12.06 hrs.

RE: CALLING ATTENTION NOTICE (Query)

Shri Kapur Singh (Ludhiana): Sir before we proceed to further business, I want to make a submission. On the first of this month I filed a calling-attention notice on the subject of forcible capture of over five dozen Sikh women by Pakistani armed personnel and their being carried away to Pakistan. Because it is to be answered today, I made enquiries and I am told that it is nowhere to be found, either in the PNO or in your office. I request you to make further enquiries.

1598(Ai) LSD-4.

Mr. Speaker: Yesterday also I appealed to hon. Members not to raise them in this manner. He can write to me and I will call for the file. I can find out where it is. But no one should raise it in this manner.

12.07 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT AND THE MINISTERS' RESIDENCES (AMENDMENT) RULES

The Minister of Works and Housing (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy each of the following Notifications:—

- (1) S.O. 2960 published in Gazette of India dated the 25th September, 1965, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library. See No. LT-5027/65.]
- (2) The Ministers' Residences (Amendment) Rules, 1965, published in Notification No. G.S.R. 1446 in Gazette of India dated the 2nd October, 1965, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5028/65].

NOTIFICATIONS UNDER THE COMPANIES ACT

The Minister of Planning (Shri B. R. Bhagat): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:—

- (1) The Trustees (Declarations of holdings of shares and debentures) (Amendment) Rules, 1965, published in Notification No. G.S.R. 1519 in Gazette of